

B
B. Nayak Vrs. NISER

O.A. No. 486 of 2013
Order dated: 25.07.2013

CORAM

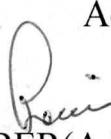
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

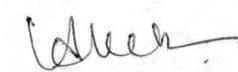
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Heard Mr. S.K.Pradhan-3, Ld. Counsel appearing for the applicant.

Although, Mr. U.B.Mohapatra, Ld. Sr. Central Govt. Standing Counsel is present, we find that Union of India has not been arrayed as party-Respondent in this case and also the National Institute of Science, Education and Research is not coming within the jurisdiction of the Central Administrative Tribunal as per the notification. After bringing this fact to the notice of Mr. Pradhan, Ld. Counsel appearing for the applicant, he wants to withdraw this O.A. Prayer is allowed.

Accordingly, the O.A. is disposed of being withdrawn.


MEMBER(Admn.)


MEMBER(Judl.)

RK